

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

B E F O R E T H E R E G I S T R A R M R . P A W A N D E V K O T W A L

Petition(s) for Special Leave to Appeal (C) 128-129/2016

UNION OF INDIA AND ORS.

Petitioner(s)

VERSUS

M/S. A.C.L EDUCATION CENTRE (P) LTD.

Respondent(s)

(With appln. (s) for c/delay in filing SLP and c/delay in refiling SLP and exemption from filing c/c of the impugned judgment)

Date : 17/11/2016 These petitions were called on for hearing today.

For Petitioner(s) Ms. Sunita Rani Singh, adv.
Mr. B. Krishna Prasad, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Affidavit of dasti service in respect of sole respondent has not been filed, despite last opportunity having been granted.

As such, process for listing before Hon'ble Judge-in-chambers for further directions.

(PAWAN DEV KOTWAL)
Registrar